



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक १(१४)]

बुधवार, जानेवारी १, २०२५/पौष ११, शके १९४६

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असाधारण क्रमांक १४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Universities (Second Amendment) Act, 2024 (Mah. Act No. XIV of 2025), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XIV OF 2025.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 1st January 2025).

An Act further to amend the Maharashtra Public Universities Act, 2016.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Public Universities (Amendment) Ordinance, 2024 on the 15th October 2024;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventy-fifth Year of the Republic of India as follows:—

(१)

Short title
and
commencement.

1. (1) This Act may be called the Maharashtra Public Universities (Second Amendment) Act, 2024.

(2) It shall be deemed to have come into force on the 15th October 2024.

Amendment of
section 3 of
Mah. VI of
2017.

2. In section 3 of the Maharashtra Public Universities Act, 2016 (hereinafter referred to as “the principal Act”) 2016, in sub-section (6), in clause (b), for sub-clause (i), the following sub-clause shall be substituted, namely :—

Mah. VI
of 2017.

“ (i) constitute a cluster university comprising of cluster of colleges or institutions, fulfilling such norms or criteria and complying such terms and conditions as laid down by the Central Government or the State Government or the University Grants Commission, from time to time, and shall specify therein the lead college or institution and constituent colleges or institutions of such university ;”.

Repeal of Mah.
Ord. XVI of
2024 and
saving.

3. (1) The Maharashtra Public Universities (Amendment) Ordinance, 2024, is hereby repealed.

Mah.
Ord.
XVI of
2024.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.